

The Minister of Education (Dr. K. L. Shrinani): A statement is laid on the Table. [See Appendix II, annexure No. 90.]

Failures in University Examinations

1115. Shri S. A. Mehdi: Will the Minister of Education be pleased to state:

(a) whether it is a fact that there have been large failures in the University Examinations for the last few years; and

(b) if so, whether any research has been made into the causes thereof?

The Minister of Education (Dr. K. L. Shrinani): (a) The statistics available for the years 1953 to 1957 (both inclusive) do not reveal any marked fluctuations in the number of failures in the University Examinations

(b) Does not arise

Survey of Sedimentary Rock in Bareilly-Shahjahanpur Area

1116. Shri S. A. Mehdi: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether any survey has been conducted in Bareilly-Shahjahanpur area about sedimentary rock;

(b) if so, the nature of the survey, and

(c) if not, when it will be done?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) Yes, Sir.

(b) One party carried out seismic reflection survey along Bareilly-Shahjahanpur road to obtain information on the sub-surface structural features.

(c) Does not arise.

Damage to Huts in Jheel Kuranja

1117. Shri P. C. Borooah: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that all the huts of slum dwellers in Jheel

Kuranja, Delhi were destroyed or blown up by the dust storm on the 26th June, 1959;

(b) if so, the nature of the damage caused; and

(c) whether any action has been taken against the contractor for this faulty construction?

The Minister of Home Affairs (Shri G. B. Pant): (a) No.

(b) and (c) Do not arise.

12 hrs

RE MOTION FOR ADJOURNMENT

Mr. Speaker: Now, papers to be laid on the Table.

Shri S. L. Saksena (Maharajganj): I had given notice of an adjournment motion, and it has been disallowed..

Mr. Speaker: I have disallowed it.

Shri S. L. Saksena: But this is not a question of

Mr. Speaker: The hon. Member may resume his seat; he will kindly hear me. Any hon. Member who is not satisfied and wants to make representations can do so; there is no hurry; he will make representations to me, and if I am satisfied, I shall bring it up. Any hon. Member whose adjournment motion is disallowed or to whose adjournment motion I do not give my consent may see me that very evening between 4 P.M. and 5 P.M., and if I am satisfied, I shall bring it up the next day. First, let me be satisfied.

Shrimati Renu Chakravarty (Basirhat): May I make a submission to you? We have gone through the earlier records, and we find that whenever adjournment motions were disallowed, at least whether it was within the purview of the Parliament or not had always been stated both by you, Sir, and by your predecessor, Shri G. V. Mavalankar. I have been looking through the earlier debates.